

(2005) 03 PAT CK 0026
In the Patna High Court
Case No : C.W.J.C. No. 11465 of 2003

Dinesh Mani

APPELLANT

Vs

State of Bihar and Others

RESPONDENT

Date of Decision : 02-03-2005

Acts Referred:

Citation : AIR 2006 Patna 21 : (2006) 1 PLJR 551

Hon'ble Judges : Narayan Roy, J

Bench : Single Bench

Advocate : Yogesh Chandra Verma, for the Appellant;

Judgement

Narayan Roy, J.—Heard counsel for the petitioner and Mr. Yogesh Chandra Verma, learned senior counsel for the Magadh University.

2. The petitioner seeks direction upon the respondents-University to issue his B.Ed, certificate.

3. It is submitted by learned Counsel that result of B. Ed. examination was published on 7-2-1999 where the petitioner was shown to have passed the examination in 1st Division and thereafter marksheet was issued to him but when he applied for B. Ed. certificate, the University authorities on one pretext or the other, delayed the matter and till date B. Ed. certificate has not been issued to the petitioner.

4. Learned Counsel for the University with reference to counter -affidavit, however, submitted that entire records of the college have been seized by the vigilance department and the matter is still under scrutiny.

5. This appears to be admitted position that the petitioner passed B. Ed. examination sometimes in the year 1999 by securing high marks. For laches of the University or the other authorities; a genuine student should not be allowed to suffer and it is the duty of the University to ensure issuance of B. Ed. certificate to successful candidates. Since the petitioner is one of the successful

candidates in B. Ed. examination, he is entitled for requisite certificate.

6. Under the circumstances, respondent-University is directed to get the relevant records from the Vigilance Department and examine the matter and in case it is found that the petitioner was a genuine student and he has passed B. Ed. examination, his B. Ed. certificate would be issued forthwith and not later than a period of three months from the date of receipt/ production of a copy of this order.

7. With the aforesaid observation/direction, this application is disposed of.